GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UN-STARRED QUESTION NO. 2452 ANSWERED ON TUESDAY, DECEMBER 17, 2024

EMPLOYEE REPRESENTATION IN CORPORATE BOARDS

QUESTION

2452. DR. V. SIVADASAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

a) whether it is mandatory to have employees' representative in the board of the companies;

b) the provisions regarding the representation of employees on company boards;

c) the number of companies who have violated the provisions; and

d) the action taken by Government to ensure participation of workers in the management?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD, TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a):- No. It is not mandatory to have employee's representative in the board of the companies.

(b) to (d):- Does not arise.
